

[श्री जगदेव सिंह सिद्धान्ती]

रहते हैं क्या वे यह साहस करेंगे कि अपने-अपने भवनों के अन्दर निराश्रित लोगों के लिए कुछ आश्रय देने का प्रबन्ध करें ?

**Shri Jaipal Singh (Ranchi West):** From the answers in the statement it is obvious that the Bharat Sevak Samaj has been, though not a complete failure, very ineffective and if so, why does the Government not enlist the service of any other agency?

**Shri Mehr Chand Khanna:** I am sorry if I have created that impression in the mind of the hon. Member. Bharat Sevak Samaj is doing very good work and there is no cause for any complaint.

**श्री प्रकाशवीर शास्त्री (बिजनौर) :** आज के समाचारपत्रों में यह है कि आवास और निर्माण मंत्री स्वयं एक दिन रात्रि को उन सभी की दुर्दशा देखने के लिये गये थे जो सड़कों पर पड़े थे। मेरा अनुमान है कि उनको देखने के बाद उनके हृदय में दया भी अवश्य उत्पन्न हुई होगी। मैं उनसे यह पूछना चाहता हूँ कि उन सारी परिस्थितियों को ध्यान में रखते हुए भारत सेवक समाज और गवर्नमेंट के अतिरिक्त भी जो कुछ बालेंटरी ऑर्गेनाइजेशन्स हैं इस प्रकार की दिल्ली में, क्या उन्होंने उन से भी कुछ सम्पर्क किया है कि इसके समाधान में वे भी कुछ सहायक हो सकती हैं ?

**श्री मेहर चन्द खन्ना :** जहाँ तक बालेंटरी ऑर्गेनाइजेशन्स का सम्बन्ध है, भारत सेवक समाज तो काम कर रही है। कार्पोरेशन भी काम कर रही है। अगर कोई और बालेंटरी ऑर्गेनाइजेशन इस मामले में दिलचस्पी लेना चाहती है तो मन्त्रे वह लिखे मैं देखने के लिए तैयार हूँ।

**Shrimati Lakshmikanthamma:** Sir, on a point of clarification. Because of the human lives, I want to ask whether

Government will issue instructions to see that people are not driven from public places.

**Mr. Speaker:** I cannot allow any more questions. There is another calling attention notice about the Delhi Milk Supply and it will be taken up at 5 O'clock. (Interruptions.) There is no half an hour discussion. Now, papers to be laid on the Table.

12.27 hrs.

#### PAPERS LAID ON THE TABLE

WAGE BOARD FOR ENGINEERING INDUSTRIES EXCLUDING STEEL PLANTS

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya) on behalf of Shri D. Sanjivayya:** I beg to lay on the Table a copy of Government Resolution No. WB-4(3)/64 dated the 12th December, 1964, regarding setting up of Wage Board for the Engineering Industries excluding the Steel Plants. [Placed in Library. See No. LT-3632/64].

ANNUAL REPORTS AND AUDITED ACCOUNTS ETC. OF FERTILISER CORPORATION OF INDIA, AND THE INDIAN DRUGS AND PHARMACEUTICALS LTD., NEW DELHI

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above

Company. [Placed in Library,  
see No. LT-3633/64].

Lok Sabha in regard to the said  
Bill."

(ii) (a) Annual Report of the Indian  
Drugs and Pharmaceuticals  
Limited, New Delhi, for the year  
1963-64, along with the Audited  
Accounts and the comments of  
the Comptroller and Auditor  
General thereon, under sub-  
section (1) of section 619A of  
the Companies Act, 1956.

(b) Review by the Government on  
the working of the above  
Company.

[Placed in Library, see No.  
LT- 3634/64].

NOTIFICATION UNDER DISPLACED PERSONS  
(COMPENSATION AND REHABILITATION)  
ACT

**The Deputy Minister in the Ministry  
of Rehabilitation (Dr. M. M. Das):** I  
beg to lay on the Table a copy of  
the Displaced Persons (Compensation  
and Rehabilitation) Third Amend-  
ment Rules, 1964, published in Noti-  
fication No. G.S.R. 1679 dated the 28th  
November, 1964, under sub-section (3)  
of section 40 of the Displaced Persons  
(Compensation and Rehabilitation)  
Act, 1954. [Placed in Library, see  
No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the  
following message received from the  
Secretary of Rajya Sabha:—

"In accordance with the provi-  
sions of sub-rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Wealth-tax (Amend-  
ment) Bill, 1964, which was passed  
by the Lok Sabha at its sitting  
held on the 2nd December, 1964,  
and transmitted to the Rajya  
Sabha for its recommendations  
and to state that this House has no  
recommendations to make to the

12.28½ hrs.

COMMITTEE ON PRIVATE MEM-  
BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shi-  
moga):** I beg to present the Fifty-  
fourth Report of the Committee on  
Private Members' Bills and Resolu-  
tions.

12.28-34 hrs.

PETITION RE: EXTENSION OF  
MAHARASHTRA LAND LAWS ETC.  
TO NAGAR HAVELI

**Shri Nambiar (Tiruchirapalli):** I  
beg to present a petition signed by  
Shri Bhadalya Navasha Gond and  
others regarding extension of land  
legislation and other measures in  
Maharashtra to Nagar Haveli region.

12.29 hrs.

STATEMENT RE: ACTION TAKEN  
ON POINTS MADE BY MEMBERS  
DURING DISCUSSION ON RAIL-  
WAY BUDGET

**The Minister of Railways (Shri  
S. K. Patil):** In the course of the dis-  
cussions on the last Railway Budget, a  
number of constructive suggestions  
relating to the working of the Rail-  
ways were made by Hon'ble Members.  
Copies of the debates in this House  
as well as the other House were subse-  
quently sent by the Railway Board to  
the various Railway Administrations  
for scrutiny, with instructions that  
suitable action should be taken  
wherever required. In fact, some  
Hon'ble Members might have noticed  
for themselves the concrete action  
which has been, or is being taken, by  
Railway Administrations in respect of  
some of their suggestions.

The Railway Minister had at that  
time promised to arrange to send